

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-619/ND/2018

In the matter of :

Mr. Amit Kaushal and M/s. Purcell
Design and Heritage Consultants (P) Ltd

....PETITIONER

SECTION

Under Section 59 (7) of IBC Code, 2016

Order delivered on 13.7.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Ms. Reema Jain, PCS
Mr. Amit Kaushar, Liquidator

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file Memo in relation to all the compliances made under the provisions of Section 59 of IBC Code, 2016 as well as the Attendant Rules in relation to voluntary liquidation.

Post the matter on 24.7.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit